

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1863/2018

New Delhi, this the 11<sup>th</sup> day of May, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Abhishek Anand, Age 36 years,  
Deputy Commissioner of Income Tax,  
(Group 'A' post)  
S/o Shri Anirudh Pandey,  
R/o 401, City Heights, Sector 39,  
Gurugram.

.. Applicant

(By Advocate : Shri Pardeep Dahiya)

Versus

1. Union of India  
Through the Secretary,  
Ministry of Finance,  
North Block,  
New Delhi.
2. Central Board of Direct Taxes,  
Through its Chairman,  
North Block,  
New Delhi.
3. Member (Admin),  
Central Board of Direct Taxes,  
North Block,  
New Delhi.
4. The Secretary,  
Department of Personnel and Training,  
Ministry of Personnel, Public Grievances and Pension,  
North Block, New Delhi.

.. Respondents

(By Advocate : Shri Manish Kumar)

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

Heard Shri Pardeep Dahiya, learned counsel for the applicant and Shri Manish Kumar, learned counsel appearing for the respondents on receipt of advance notice.

2. The applicant, a Deputy Commissioner of Income Tax and working at New Delhi, filed the O.A. questioning Annexure A-1 Order No.61 of 2018 dated 04.05.2018, whereunder he was transferred from Delhi to Kerala.

3. It is submitted that the applicant's daughter is suffering from Autism Spectrum Disorder and certain protection was conferred on the employees having such children by way of issuance of various Office Memoranda by the Department of Personnel and Training. Accordingly, he made a representation vide Annexure A-6 dated 07.05.2018 seeking cancellation of the impugned Transfer Order. However, the respondents have not passed any orders thereon till date and may relieve the applicant tomorrow.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexure A-6 representation

dated 07.05.2018 of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within two weeks from the date of receipt of a certified copy of this order. Till then, the respondents shall maintain status quo, qua the applicant, obtaining as on today. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

Order by **DASTI.**

**(NITA CHOWDHURY)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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